

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.177/99

Monday, this the 1st day of March, 1999.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR R.K.AHOOJA, ADMINISTRATIVE MEMBER

Rajalakshmi Chandrasekharan,
W/o Chandrasekharan,
Ad-hoc Office Superintendent,
Accounts-I Section(Level-II),
Central Excise Headquarters,
Cochin-18.

- Applicant

By Advocate Mr TC Govindaswamy

Vs

1. Commissioner of Central Excise,
Cochin-I Commissionerate,
Central Revenue Buildings,
I.S.Press Road,
Cochin-18.
2. Additional Commissioner(P&V),
Office of the Commissioner of Central Excise,
Cochin-I Commissionerate,
Central Revenue Buildings,
I.S.Press Road,
Cochin-18.
3. Vijayalakshmi,
Tax Assistant,
Headquarters Office,
Technical Section,
Cochin-I Commissionerate,
Office of th Commissioner of Central Excise,
C.R.Buildings, I.S.Press Road,
Cochin-18.

- Respondents

By Advocate Mr S.K.Balachandran, ACGSC(for R.1&2)

The application having been heard on 1.3.99, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant has filed this application being aggrieved by
the posting of the 3rd respondent to the Air Cargo Complex without

considering her request made in A-3 and A-4 representations for reversion and for consideration for such a posting. The applicant has made the following reliefs:

"(i) Call for the records leading to the issue of Annexure-A6 and quash the same, to the extent it posts the 3rd respondent to Air Cargo Complex(Un accompanied Baggages), Calicut on tenure basis, in preference to the applicant.


(ii) Direct the respondents 1 and 2 to consider the applicant for posting as Tax Assistant at Air Cargo Complex(Un-accompanied Baggages), Calicut on tenure basis, in preference to the 3rd respondent forthwith and to grant her consequential benefits thereof, or alternatively direct the 1st respondent to consider the applicant's grievances projected in Annexure-A3, A4 and A5 and pass appropriate orders thereon within a time limit as may be fixed by the Hon'ble Tribunal."


that

2. Learned counsel on either side agreed ^{that} the application may be disposed of with a direction to the 1st respondent to consider the representations submitted by the applicant A-3 to A-5 and to give her an appropriate order within a reasonable time.

3. In the light of the above submission by the learned counsel on either side, without going into the merit of the case, we dispose of this application directing the 1st respondent to consider the representations A-3 to A-5 made by the applicant and to give her an appropriate reply within a period of two months from the date of receipt of a copy of this order. No costs.

Dated, the 1st March, 1999.


(R.K. AHOOJA)
ADMINISTRATIVE MEMBER


(A.V. HARIDASAN)
VICE CHAIRMAN

LIST OF ANNEXURES

1. Annexure A3 : True copy of the representation dated 15.12.1998 addressed to the first respondent.
2. Annexure A4 : True copy of the representation dated 14.1.1999 addressed to the first respondent.
3. Annexure A5 : True copy of the representation dated 15.1.1999 addressed to the first respondent.
4. Annexure A6 : True copy of the order No.12/99 dated 8.2.1999 issued by the second respondent.

.....